

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00006/2021

Dated Wednesday the 6th day of January Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

G.Manju,
Instructor in Fisheries,
Chevalier Sellane Govt. Hr. Sec. School,
Kalapet, Puducherry.Applicant

By Advocate M/s. P. Suresh

Vs

1.The Director of Education,
Directorate of School Education,
Puducherry 605005.

2.The Joint Director,
Directorate of School Education,
Puducherry 605005.Respondents

By Advocate Ms. S. Devie for Mr. R. Syed Mustafa

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"The respondents may be directed to correct the date of birth recorded in the Service Book of the applicant, by considering her request and also by giving due regard to the presumptive value attached to the Birth Certificate over the School Leaving Certificate and also pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."

2. Heard. We have perused the OA and all the connected documents. The relevant order dt. 29.05.2019 of the respondents clearly advises the applicant to get her date of birth changed in all the certificates by approaching the competent authority. There is no final order passed adversely against the applicant in this matter.
3. Accordingly, this OA is dismissed in view of the sections 19 & 20 of the Administrative Tribunals Act, 1985. No costs.

**(C.V.Sankar)
Member(A)**

**(S.N.Terdal)
Member(J)**

06.01.2021

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